

FORM G

INVITATION FOR EXPRESSION OF INTEREST

Blackberry Overseas Private Limited

Operating In Manufacturing and Trade of Bathroom Accessories

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Blackberry Overseas Private Limited CIN :- U51909DL2010PTC329742
2.	Address of the registered office	G-11, North Square Mall Netaji Subhash Place, North West, New Delhi, Delhi, India, 110034
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	WZ-60, Mukhram Garden, Ram Nagar, Tilak Nagar, New Delhi – 110018
5.	Installed capacity of main products/ services	Trading of home décor , lights , sanitary ware products along with involved in undertaking solid waste management work contracts <i>(The above information is as per the information received from suspended management of CD)</i>
6.	Quantity and value of main products/services sold in last financial year	Nil (Company is not operated since 2024)
7.	Number of employees/ workmen	Nil (Company is not operated since 2024)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Detail can be sought by emailing to: cirp.blackberry@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detail can be sought by emailing to: cirp.blackberry@gmail.com
10.	Last date for receipt of expression of interest	07.09.2026

11.	Date of issue of provisional list of prospective resolution applicants	17.09.2026
12.	Last date for submission of objections to provisional list	22.09.2026
13.	Date of issue of final list of prospective resolution applicants	02.10.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.10.2026
15.	Last date for submission of resolution plans	07.11.2026
16.	Process email id to submit EOI	cirp.blackberry@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Registration Number: UDYAM-DL-04-0002632 Enterprise Type: Small Date of UDYAM Registration: 18.11.2020

Sd/-

MS BHAVNA BANSAL

IBBI Reg. No.: IBBI/IPA-001/IP-P-02716/2022-2023/14150

Resolution Professional for M/s Blackberry Overseas Private Limited

Address: E-9/23, LGF, Vasant Vihar, New Delhi-110057.

E-mail ID: bhavnabansalus@yahoo.com

Case Specific Email ID: cirp.blackberry@gmail.com

Mobile No: +91-9212016744

Date: 23.08.2026

Place: New Delhi



1984 Delhi murder case: Man held after four decades in UP

PIONEER NEWS SERVICE
■ New Delhi

A 65-year-old man on the run for over four decades and wanted for a 1984 murder in Delhi has been arrested by the Crime Branch in Uttar Pradesh, police said on Saturday.

Police said they arrested Natthu, alias Natthulal, a Hardoi resident, on August 18 when he was travelling from his village to Farrukhabad, ending his more than 42 years of evading police in the case registered at the Janakpuri police station.

"The case relates to the murder of one Ashok Kumar, whose body bearing multiple knife injuries was recovered from a park in Vikasपुरी during the night of May 23, 1984," Special Commissioner of Police (Crime Branch) HGS Dhaliwal said.

After the killing, police



established Bhabhuti Prashad, also from Sitapur, was involved. They arrested him and recovered the knife allegedly used in the crime. Police said Natthu, however, evaded arrest and remained untraced for more than four decades.

The Crime Branch took up the task of locating him, formed a team, and spent several months examining old case records and conducting field verification in

the Sitapur and Hardoi districts to establish the accused's identity, movements, and whereabouts, the officer said.

During verification in the Pali area of Hardoi, officers learnt that Natthu was alive and occasionally visited his native village. On August 17, a person matching his description was spotted in the village, following which surveillance was mounted. Acting on intelligence, the

team traced him near his village and apprehended him. According to police, Natthu and Prashad were friends, while the deceased and Prashad belonged to the same village. Police said the murder was allegedly triggered by a dispute after Kumar made sexual overtures towards Prashad's wife.

"On the night of the incident, Natthu and Prashad allegedly consumed liquor together at a park and subsequently killed Kumar in furtherance of their common intention," the officer said.

Police said while on the run, Natthu worked at wholesale vegetable markets at different locations in Uttar Pradesh and maintained a low profile. He never married and lived alone. Police said he had also been named in an FIR registered in Farrukhabad in 2005. Further investigation is underway.

Yamuna floodplain: SC overturns 2017 NGT order against Art of Living, directs refund of ₹5 crore fine

PIONEER NEWS SERVICE
■ New Delhi

The Supreme Court on Saturday set aside a 2017 order of the National Green Tribunal (NGT) holding Sri Sri Ravi Shankar's Art of Living Foundation responsible for the damage caused to the Yamuna floodplain due to its World Culture Festival held here in 2016.

The top court also directed the Delhi Development Authority (DDA) to refund the ₹5 crore environmental compensation deposited by the foundation.

A bench of Justices Satish Chandra Sharma and NK Singh held that there is ample material on record to show that the event site was already in a dilapidated condition prior to its handing over to the Art of Living Foundation.

"The material on record actually goes on to prove that damage, if any, cannot be attributed to the appellant....



"The impugned judgement dated December 7, 2017, is set aside, along with all consequential and interim actions taken against the appellant herein. The appellant is entitled to a refund of the amount of ₹5 crore deposited by it to the DDA, in compliance of the tribunal's order dated March 9, 2016. The same shall be refunded by the DDA within four weeks from today," the bench said.

The apex court's order came on an appeal filed by Vyakti Vikas Kendra India, associated with the Art of Living

Foundation, challenging the NGT verdict.

Based on a committee report, the NGT had directed the Art of Living Foundation to deposit ₹5 crore, noting that the event had caused damage to the floodplain.

The top court said the tribunal got swayed by the expert committee's report that massive preparatory work was going on at the site and went on to conclude that by undertaking such work, the appellant had severely damaged the floodplain.

"This conclusion was

reached by the tribunal without examining the contemporaneous evidence regarding the pre-existing damaged condition of the floodplain and the conspicuous failure of authorities to implement its earlier judgement in the Yamuna matter.

"Moreover, the finding was based on a report which was of a sweeping nature and was based on a subjective assessment of the members," the bench said. The court also slammed the DDA for granting permission to hold the event on an active floodplain and directed it to continue the work towards the rehabilitation of the Yamuna floodplain, as directed by the NGT.

"The manner in which permission was granted by the DDA to hold the event on an active floodplain of the river cannot be approved. It was not only avoidable but was also not consistent with the precautionary principle and the doctrine of public trust.

₹75 lakh daylight robbery cracked; six men, two juveniles held

PIONEER NEWS SERVICE
■ New Delhi

A woman was tied up, gagged and held at knife-point inside her Ashok Vihar home as a gang of robbers ransacked the house for nearly half an hour, but a month-long recce and a carefully planned escape came undone after police tracked the suspects across Delhi, Uttar Pradesh and Punjab.

Six men and two juveniles have been apprehended in connection with the August 19 daylight robbery in which around ₹75 lakh in cash and valuables were allegedly looted, with police recovering ₹51.52 lakh and three mobile phones worth around ₹2.33 lakh, an officer said on Saturday.

Police said one of the

minors emerged as the alleged mastermind. The juvenile, they said, used to work with the victim's husband but was fired for financial misconduct. For this, he held a grievance against him.

It also came to light that the same juvenile was previously involved in a 2023 murder case registered at Ashok Vihar police station.

According to the police, the robbery took place around 11:35 am on August 19 at the residence of 54-year-old Neera Verma in Ashok Vihar. Her husband Manoj Kumar had left for his factory around 9 am, while their twin daughters left for their wholesale store in Chawri Bazar around 11:30 am.

Soon after the daughters left, Verma heard the lift



arrive at her floor. When she opened the door, she found two men near the staircase. They asked her for drinking water. Sensing something suspicious, she refused and tried to close the iron gate. The two men allegedly forced it open, dragged her inside and overpowered her.

One of them took her to a room and tied her legs with her chunni. The other allegedly pulled out a knife from a backpack and threatened her.

Two more associates then entered the house, one carrying a bag and another armed with a knife. The accused allegedly used brown packing tape to bind the woman's hands and feet and gagged her to prevent her from raising an alarm.

While one accused stood guard over her, the others searched the house for nearly 20 to 25 minutes and packed cash and valuables into their bags.

The money allegedly included business earnings and savings kept for the marriage of Verma's daughters. The robbers also took handbags and clutches containing personal documents and additional cash before fleeing, the officer said.

Police said the accused had conducted reconnais-

sance of the house and the family's movements for nearly a month. A final recce was allegedly conducted a day before the robbery.

Police also found that some of the conspirators stayed at a hotel in Sawan Park to assess the situation and finalise their plan. They had initially attempted to gain entry by posing as delivery boys but later abandoned the attempt.

After the robbery, the accused deliberately dispersed in different directions to evade detection. A portion of the cash was taken to Deepak's residence in Dilshad Garden, where the proceeds were divided among the conspirators. Later, some travelled to Amritsar and Ghaziabad, while others stayed in Delhi.

Real celebrates the beautiful bond of siblings this Raksha Bandhan with 'Real Greetings'

PIONEER NEWS SERVICE
■ New Delhi

Real, packaged fruit juice and beverage brand from Dabur India Ltd, celebrates Raksha Bandhan with its latest campaign, 'Real Greetings'.

The campaign features a digital film capturing the love, banter and support between siblings. From bickering and teasing to affection and quiet support, the film highlights how siblings may not always express love in words, but are always there for each other.

Mayank Kumar, Vice President Marketing, Dabur India Ltd, said: "With 'Real Greetings', we wanted to celebrate a bond that is felt in a glance, a smile and a gesture."

Monisha Prasher, GM Marketing - Foods & Beverages, Dabur India Ltd, said: "Real Greetings' celebrates expressions of love that make the sibling bond special." The campaign is being amplified across digital platforms, inviting consumers to share their messages and memories.

151 held in four-day crackdown on street crime in east Delhi

PIONEER NEWS SERVICE
■ New Delhi

Delhi Police has arrested and apprehended 151 people during a four-day enforcement drive in east Delhi targeting street crime, illegal arms, drugs, gambling and other criminal activities, an officer said on Saturday.

"Operation Aaghat" was conducted from August 17 to 20 across the district, with police teams carrying out intensive patrolling, vehicle checking, surveillance and CCTV-based investigations, a



senior police officer said.

Twenty-nine cases were registered under the Arms Act and 29 people arrested, with police recovering pistols, country-made firearms, 11 live cartridges and 21 knives.

Police also registered 32

cases under the Gambling Act and apprehended 63 people, recovering Rs 23,131, the officer said.

Four people were arrested in four cases registered under the NDPS Act, leading to the recovery of 1.199 kg of charas and 532 grams of cannabis. Twenty cases were registered under the Excise Act, resulting in the arrest of 20 people.

The drive also led to the recovery of 27 motorcycles and scooters and the detection of 16 motor vehicle theft cases.

कार्यालय अधिशासी अभियन्ता, केन्द्रीय भण्डार, उत्तराखण्ड जल संस्थान, जल भवन, 'बी' ब्लॉक, नेहरू कॉलोनी, देहरादून
पञ्जाक-535 / ई-निविदा / 2026-27

ई-निविदा सूचना

उत्तराखण्ड जल संस्थान की ओर से केन्द्रीय भण्डार, देहरादून द्वारा निम्न कार्यो हेतु ई-निविदा, टू-बिड सिस्टम (तकनीकी बिड एवं कार्मिशियल बिड) आधार पर पन्नानुसार आमन्त्रित की जाती है।

निविदा सं.	कार्य विवरण	घरदोर घनराशि रु.	ई-निविदा प्रपत्र डाउनलोड करने की प्रारंभ एवं अंतिम तिथि एवं समय	ई-निविदा सूचना क्र.सं. 7 अनुसार पूरा प्रपत्र निमान में जमा करने की अंतिम तिथि एवं समय	तकनीकी बिड खोलने की तिथि एवं समय	निविदा की वैधता	बि-बिड मीटिंग की तिथि एवं समय
1	2	3	4	5	6	7	8
09/26-27		1,33,000.00	25.08.2026 from 11:00 a.m. to 11:00 a.m.	02.09.2026 from 11:00 a.m. to 09.09.2026 upto 5:00 p.m.	10.09.2026 upto 5:00 p.m.	11.09.2026 at 11:00 a.m.	90 days at 11:00 a.m.
15/26-27		2,24,000.00	25.08.2026 from 11:00 a.m. to 11:00 a.m.	02.09.2026 from 11:00 a.m. to 09.09.2026 upto 5:00 p.m.	10.09.2026 upto 5:00 p.m.	11.09.2026 at 11:00 a.m.	90 days at 11:00 a.m.

ई-निविदा से सम्बन्धित समस्त जानकारीयों व शर्तें उत्तराखण्ड की वेबसाइट www.uktenders.gov.in एवं विमाग्रीय वेबसाइट <http://ujs.uk.gov.in> पर ऑन लाइन देखी / प्राप्त की जा सकती है। अधिशासी अभियन्ता

PUBLIC NOTICE

General public is hereby informed that my client, **VIKRAM KUMAR** son of Shri Arun Kumar Prasad alias Arun Kumar, resident of F-11, Block-F, Radhey Puri, Krishna Nagar, Delhi, do hereby notify for Public at Large that he is executing the Will Deed of Late Shri Arun Kumar after his death who expired on dated 18/04/2026, in favour of Mr. Vikram Kumar, any person/s have any objection/claim (s) interest for the Will deed registration of aforesaid Will of Late Shri Arun Kumar, may contact the undersigned within 03 days from the publication of this notice. Calling which the claim of any of such person will be considered to have been waived and/or abandoned and the Will Deed shall be registered and application with immediate effect.

KARTIK SRIVASTAVA Advocate,
Delhi High Court (D-2802/2020)

SOUTH COAST RAILWAY
VISAKHAPATNAM
Follow us on @SCoRailway
Website: www.scor.indianrailways.gov.in

TENDER NOTICE No:
VSKP-TRS-RT-08-2026-27

For and on behalf of the President of India, the undersigned invites E-Tender for the following works.

(i) Name of work with its location: Dismantling, Overhauling, Cleaning, assembling, testing, inspection & exterior painting of 1750 LPM Main compressor of three phase electric locomotives for a period of three years at EL/SVSKP.
(ii) Value of Tender: Rs. 91,58,955.76/-
(iii) Earnest Money to be deposited: Rs. 1,83,200/-
(iv) Cost of Tender Form: Rs. 5,900/-
(v) Address of the Office: Sr. Divl. Electrical Engineer (TRS), Electric Loco Shed, South Coast Railway, NAD Post, Visakhapatnam-530009 (vi) Completion period of the work: 3 years (36 months)
(vii) Bidding system: Two packet system (e-tendering)
(viii) Tender closing date and time: 15.09.2026 at 15.00 hrs.

Website particulars: <http://www.irops.gov.in>
Sr. Divisional Electrical Engineer (TRS), SCoR-A248 Visakhapatnam

For further tender conditions/ details and for downloading the tender documents. Please visit website at <http://www.irops.gov.in> www.scor.indianrailways.gov.in

Public Notice

This is to inform the general public that Mrs. Heena Bano is the owner of the Property/Plot no. 2-A/12, B.P. NIT, area measuring 54 Sq. Yds., Situated at Urban within MC Limit, Old City, Village Badkhal, Tehsil Badkhal, District Faridabad, Haryana through Sale Deed dated 29.07.2026 as doc. no. 3353 executed by Mr. Mukesh Kumar in favour of Mrs. Heena Bano in respect of said plot.

Mrs. Heena Bano is in the process of mortgaging the said plot with SBI India Credit Co. Ltd. Any objections or concerns regarding this transaction should be raised within a period of 7 days from the date of this public notice. Any objections submitted after the completion of this 7 days period will not be considered binding with respect to the said property or the interests of our client.

If anyone wishes to raise an objection, please do so within the stipulated 7-days period by writing to the undersigned at the address mentioned below. The undersigned shall be pleased to receive the objection and shall be happy to consider the same. The undersigned shall be happy to consider the same.

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014) Advertisement to be published in the newspaper for change of Registered office of the company from one state to another Before the Central Government Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of M/S ALTCRYPT PRIVATE LIMITED having its registered office at Plot No S-258 Basement Greater Kailash-1, Greater Kailash-1, South Delhi, New Delhi, India, 110048. Petitioner Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 21/08/2026. Plot No S-258 Basement Greater Kailash-1, Greater Kailash, South Delhi, New Delhi, India, 110048 to enable the company to change its Registered Office Shifted from the territory of Delhi to the territory of Bihar, R.O.C. Parishad, and Shifted to the State of Bihar, R.O.C. Parishad.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor (vi) complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Northern Regional Director at the address B-2 Wing, 2nd floor, B, Decadent/ Antyodhya Bhawan, 2nd floor, CGO Complex, New Delhi-110003, within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

For and on behalf of the ALTCRYPT PRIVATE LIMITED
AMBDEKAR KARTIK SRIVASTAVA
Director and Shareholder
(DIN: 09149373)
Place: New Delhi ARUN KUMAR SHARMA
Date: 23.08.2026 Director and Shareholder
(DIN: 10347480)

THE SIRSA CENTRAL COOPERATIVE BANK LTD: H.O. SIRSA

CORRIGENDUM
SHORT TERM RE-TENDER NOTICE

Sr. No.	Name of Work	Start Date & End Date	Opening of Technical & Financial Bid
1	Supply and Installation of 29 computer set Approx Amt. Rs. 2900000/- Earnest Money Deposit Rs. 29000/-	21.08.2026 at 10.00 AM To 08.09.2026 upto 05.00 PM	09.09.2026 At 12.30 PM

The Tender forms (non transferable) contains terms & conditions and specifications/job descriptions of the above mentioned work may be downloaded from website <https://etenders.hry.nic.in> and www.sirsadccb.bank.in

General Manager
CB Sirsa

FORM G
INVITATION FOR EXPRESSION OF INTEREST
Blackberry Overseas Private Limited
Operating In Manufacturing and Trading of Bathroom Accessories
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Blackberry Overseas Private Limited CIN : U51909DL2010PTC329742
2. Address of the registered office	G-11, North Square Mall Netaji Subhash Place, North West, New Delhi, Delhi, India, 110034
3. URL of website	N/A
4. Details of place where majority of fixed assets are located	WZ-60, Mukham Garden, Ram Nagar, Tlak Nagar, New Delhi-110018
5. Installed capacity of main products/ services	Trading of home décor, lights, sanitary ware products along with involved in undertaking solid waste management work contracts (The above information is as per the information received from suspended management of CD)
6. Quantity and value of main products/ services sold in last financial year	Nil (Company is not operated since 2024)
7. Number of employees/ workmen	Nil (Company is not operated since 2024)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Detail can be sought by emailing to: cirp.blackberry@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Detail can be sought by emailing to: cirp.blackberry@gmail.com
10. Last date for receipt of expression of interest	07.09.2026
11. Date of issue of provisional list of prospective resolution applicants	17.09.2026
12. Last date for submission of objections to provisional list	22.09.2026
13. Date of issue of final list of prospective resolution applicants	02.10.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.10.2026
15. Last date for submission of resolution plans	07.11.2026
16. Process email id to submit EOI	cirp.blackberry@gmail.com
17. Details of the corporate debtor's registration status as MSME	Registration Number: UDYAM-DL-04-0002632 Enterprise Type: Small Date of UDYAM Registration: 18.11.2020

Sd/- (Bhavna Bansal)
IBBI Reg. No. IBBI/PA-001/IP-P-02716/2022-2023/14150
Resolution Professional for M/s Blackberry Overseas Private Limited
Address: E-9/23, LGF, Vasant Vihar, New Delhi-110057.
E-mail ID: bhavnanabansal@yahoo.com
Date: 23.08.2026 Case Specific Email ID: cirp.blackberry@gmail.com
Place: New Delhi Mobile No: +91-9212016744

Public Notice

Notice is hereby given on behalf of Mr. Uday Prakash Pandey to inform the public at large that Mr. Uday Prakash Pandey is purchasing the Flat No.202, Second Floor (RHS), without roof rights, measuring 75 sq. yards, on Property No. RZF-125B, Kharsa, No.88/91, village Palam, colony Mahavir Enclave, New Delhi-110045 from Mrs. Neelam & Mr. Sumit Kumar who became the owners through Sale Deed dated 21.05.2018 (Doc. no. 5152). Now, the said property to be financed and mortgage by Aditya Birla Housing Finance Ltd., Noida. That, Original Sale Deed dated 08.10.2010 executed by Mr. Amit Jain & Mr. Ramesh Kumar Aggarwal in favour of Mrs. Banani Datta & Mr. Piyush Kant Datta, vide Doc. No.12467, Book No.1, Vol. No.5570, pages 143-147, dated 08.10.2010, SR-IX, New Delhi has lost and FIR also lodged vide FIR dated 20.08.2026, LR No.555213/2026, Delhi Police. So, to comply the requirements of BANK/NBFC, we give this public notice that if any Person having any type of claim/right/interest/creating mortgage over the said property, may inform in writing, at the address mentioned below, about his objections, within 15 days from today, failing which it shall be presumed that the said property is free from all type of Encumbrances, liens etc.

Lucern Legal LLP
B-93B, Second Floor, Opp. SBI Bank Sector 2, Noida, UP-201301/Contact#0120-4269373

ARMY PUBLIC SCHOOL, SRINAGAR
BB, CANTT., BATWARA (J&K)- 190004
Website: www.apssrinagar.co.in

TENDER NOTICE

1. On behalf of the Chairman APS, Srinagar sealed two bid quotations separately i.e Technical and Commercial bids are hereby invited from experienced vendors for supplying and installation of 11 units of Hot and Cold Air Conditioners of 1.5 tonnage in the classrooms of Foundation Wing Army Public School, BB Cantt, Srinagar alongwith stabilizer and full electric wiring complete job duly fitted with main electric board of school.

2. The Tech Bid should contain the details of Company, valid GST Registration Certificate and PAN Card. Technical specifications of the proposed 1.5 Ton Hot & Cold ACs , including make/ model, warranty and after-sales service. Details/ specifications of the proposed stabilizers.

3. The vendors are requested to visit the site mandatory before submitting their quotation in order to see the actual site and scope of work for the electric fitting work & complete installation process. The school reserves the right to cancel the call for quotation without assigning any reason. The last date for submission of quotations is **01 Sep 2026**. For any query contact during all working days between **10 a.m. to 03 p.m at 0194-2468224.**

Sd/- Principal